

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 04.10.94.

CA 377/94 with
MA 401/94

S.D. KUREEL

... APPLICANT.

v/s.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.
HON'BLE MR. N.K. VERMA, MEMBER (A).

For the Applicant ... None.

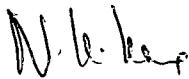
For the Respondents ... ---

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

None for the applicant. The MA for condonation of delay was considered. The applicant was informed that he is not entitled for dual charge allowance for the period from 11.7.81 to 5.11.81 and from 21.5.84 to 22.6.84 in addition to his own work. The applicant represented vide letter dated 15.1.92, referred in Annexure A-1, and the answer was given on 14.2.92.

2. It seems that the representation was made in January, 1992 i.e. after 11 years. In the application the applicant has not specifically mentioned anywhere that prior to January, 1992 he had made the representation or not and if made what has happened. He submitted the MA and prayed for the condonation of the delay. In this application no sufficient ground has been explained for the condonation of the delay.

3. The MA for condonation of delay as well as the main CA both stand rejected.


(N.K. VERMA)

MEMBER (A)


(D.L. MEHTA)
VICE CHAIRMAN